

In the High Court of Judicature, Bombay.

Sunday, the 7 day of February 1864.

SPECIAL APPEAL No. 929 OF 1864.

Bapooji Auri Pundit of the
Ratnagiri Division of the Konkan
District

Appellant

(Original Plaintiff)

versus

Kamnaji Raghooath and
Nikhant Raghooath of the Rat-
nagiri Division of the Konkan
District

Respondent

(Original Defendants)

Rs. 5-2-3.

The claim in the Original Suit was to recover possession of a certain
piece of land of which the worth was claimed as exceeding
property of a bit of Rice land mortgaged to Defendants for Rs. 10
for which payment had been tendered.

In Appeal No. 9 of 1864 the Senior Judge
of the District of the Konkan at the detached station of Ratnagiri, and
the Decree of the Muzal-Dapoolu who had awarded 1/2 share of the Rice
land on the payment of Rs. 65-10-2 1/2 principal & interest of the Rice land
on the payment of Rs. 10 - and disallowed the interest & decreed that
Bapooji recover from Respondents the said ~~land~~ of the Rice
land on the pt. of the Receipt of Rs. 31-13-1/4.

A Special Appeal was preferred in the High Court on the grounds that the decision
of the Senior Assistant Judge is contrary to law
in that

(a) He erred in holding there were sufficient
legal evidences to prove a mortgage

(b) The Senior Assistant Judge erred in not awarding Appellant a sixth share instead of a twelfth.

(c) The Senior Assistant Judge proceeded to judgment without first recording all the evidence tendered by the Appellant in the Court of the first instance.

The Court confirms the Decree of the Sr. Ct. Judge. Costs in Appellant's favor.

A. Whitlock Forbes.

App. J. Fisher,

MEMORANDUM OF COSTS incurred in Special Appeal No. 929

of 186 A against the decision of the *S^r. Ass^t. Judge* of the District of the *Konkan* and disposed of on the 7 February 1865 by *confirming the same with costs.*

BY THE APPELLANT—

IN THE DISTRICT.

In the *Mousiff's Court*
 In the *S^r. Ass^t. Judge's Court*

3	13	5	✓
3	"	5	✓
			6. 14 10 ✓

IN THIS COURT.

Stamp for Memorandum of Special Appeal
 Stamps for copies of Decree and Judgment
 Stamp for Vukalutnama
 Stamp of an application to enter the name of the Appellant's heir
 Batta for Process and Postage
 Sectioner's Fee
 Vukeel's Fee

1	"	"	✓
3	"	"	✓
2	"	"	✓
0	0	0	
1	3	"	✓
1	3	8	✓
"	2	5	✓
			8. 9. 1 ✓

Rupees.... 157 11 ✓

BY THE RESPONDENT—

IN THE DISTRICT.

In the *Mousiff's Court*
 In the *S^r. Ass^t. Judge's Court*

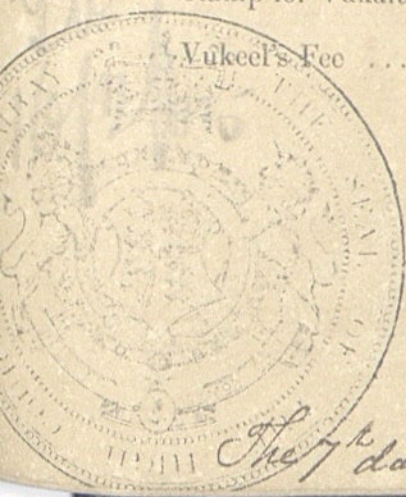
3	13	2	✓
1	7	5	✓
			5. 4 7 ✓

IN THIS COURT.

Stamp for Vukalutnama
 Vukeel's Fee

0	0	0	
0	0	0	

Rupees.... 5. 4. 7 ✓



[Signature]

[Signature]

The 7 day of *Sealer* February 1865 - *Registrar*